

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 127
(IB)-2844/ND/2019**

Under Section: 9 of IBC.

In the matter of:

| | | |
|------------------------------------|-----|-------------------|
| Continuous Dyeing & Printing Mills | ... | Applicant |
| Vs | | |
| Bhavika Apparels Pvt. Ltd. | ... | Respondent |

Order delivered on 10.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

| | |
|--------------------|--|
| For the Applicant | : Mr. Mani Bhushan Sinha, Adv. Mr. Atul Kumar, Adv. |
| For the Respondent | : Mr. Mohd. Zunaid, Adv. Mr. Vedant Bharadwaj, Adv. |

ORDER

Learned counsel for Corporate Debtor states that reply is filed and cost paid. Learned counsel for the applicant states the rejoinder is also filed. Both the copies have not come on court file. Copy of rejoinder be served to the learned counsel for respondent. Cost paid to the Prime Minister's Relief Fund of Rs. 10,000/-, copy the said payment is handed over. List on 06.03.2020.

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Md Saddam

